

Criminal Revision No. 39/2019
Shashak Shukla Vs. CBI

14.09.2020

Present: Sh. Hari Shanker, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Ld. Counsel for the revisionist submits that his mother is currently hospitalized and he needs time to go through the case file.

Heard.

As requested, list on 06.10.2020 at 02.30 PM for final hearing.

In the meantime, parties are at liberty to file brief synopsis, if any.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/14.09.2020

Criminal Revision No. 30/2020
Shashak Shukla Vs. CBI

14.09.2020

Present: Sh. Hari Shanker, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Ld. Counsel for the revisionist submits that his mother is currently hospitalized and he needs time to go through the case file.

Heard.

As requested, list on 06.10.2020 at 02.30 PM for final hearing.

In the meantime, parties are at liberty to file brief synopsis, if any.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/14.09.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS JUDGE-
CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE COURT COMPLEX,
NEW DELHI**

Criminal Revision No. _____
M/s ADD ADVISING SERVICES PVT LTD VS. CBI

14.09.2020

Present: Sh. Tanveer Ahmed Mir, Advocate for Revisionist.
Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Fresh revision received by way of assignment. It be checked and registered.

Preliminary hearing given.

The main grievance of the revisionist is that although by the impugned order, Ld. Trial Court has allowed to defreeze the accounts in question, at the same time, imposition of stringent conditions, defeat the very object of de-freezing of the accounts.

Heard further.

As requested by Ld. Sr. PP, let written reply be filed within one week after serving an advance copy to the opposite party.

IO is directed to remain present in person on the next date of hearing on VC.

List on 25.09.2020 at 02.30 PM for final hearing.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/14.09.2020

CBI No. 106/2019
CBI No. M/s Saras Cabs and Others

14.09.2020

Present: **Sh. Umesh Chandra Saxena, Sr. PP for CBI.**
 Ms. Manisha Sharma, Advocate for A-1, A-2 & A-3.
 Sh. Raghav Mehdiratta, Advocate/Associate Counsel for
 A-4/applicant.
 Sh. Pankaj Garg, Advocate for A-5.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Vide separate detailed order passed today, the application moved on behalf of applicant/A-4 for recalling PW-2 stands allowed subject to cost of Rs.20,000/- to be deposited with DSLSA. Compliance be shown within three days from today.

Consequent to this, permission to cross-examine PW-2 by/on behalf of other co-accused/non-applicants is also granted, though on limited points.

Application stands disposed of.

List on 08.10.2020 for PE.

A copy of the detailed order be provided to Ld. Counsel for the parties through electronic means.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/14.09.2020

CC No. 352/2019
CBI Vs. Saleem Hamid Etc.

14.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem
Hamid, A-2 Anupam Kumar Sen and A-3 Sunil Kumar
Malhotra on bail.
Sh. Rajmangal Kumar, Advocate for Vijay Kumar
Sharma, AR of A-5 M/s VRCC Pvt. Ltd.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Further arguments addressed on behalf of prosecution in part from 03:00 PM to 04.00 PM.

List on 15.09.2020 and 16.09.2020 at 02.30 PM for remaining final arguments, as already fixed.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/14.09.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

RC No.: 219/2018 (E) 0008

PS: CBI/E0-1

U/s: 120B r/w 420 and 468 IPC & Sec.

13(2) r/w 13(1)(d) PC Act

Preeti Jena Vs. CBI

14.09.2020

Present: None for applicant.

Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Misc. file has been received from the Court of Sh. Anil Kumar Sisodia, Ld. Special Judge (PC Act) (ACB)-07, Rouse Avenue District Court, New Delhi vide proceedings dated 14.09.2020.

File perused.

In view of the observations made in the said proceedings, the instant matter stands withdrawn from the Court of Sh. Anil Kumar Sisodia, Ld. Special Judge (PC Act) (ACB)-07, Rouse Avenue District Court, New Delhi and is assigned to the Court of Sh. Sanjay Garg-II, Ld. Special Judge (PC Act) (CBI)-18, Rouse Avenue District Court, New Delhi, to deal with in accordance with law.

Parties are directed to appear before the transferee Court on 16.09.2020 at 10.30 AM.

Ahlmad is directed to send the application file, complete in all respects to the Court concerned, after completion of due formalities.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADND/14.09.2020